

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 887 of 2020

In the matter of:

Abhimanyu Agrawal

....Appellant

Vs.

Bank of India & Anr.

....Respondents

Present

For Appellant: Ms. Neha Gupta & Mr. Akshat Agrawal, Advocates.

For Respondents: Mr. Ketan M Parikh, for R-1.

Mr. Rajat Lohia, for R-2.

Mr. Kuldeep Kadesara (Bank of India), for R-1.

ORDER

(Virtual Mode)

31.03.2021: When the case was called out Learned Counsel Mr. Ketan M. Parikh appearing on behalf of Respondent No. 1 prays for one-week time further to file their Reply Affidavit. Prayer allowed. He is directed to file their Reply Affidavit within one week.

Learned Counsel for Respondent No. 2 is also present.

Learned Counsel for the Appellant is directed to file their Rejoinder within one week thereafter, to the Reply Affidavit which will be filed on behalf of Respondents.

It was informed by the Learned Counsel for the Appellant that the Meeting of COC (Committee of Creditors) is scheduled on 3rd April, 2021.

Cont.../-

It is directed that the COC Meeting be held at scheduled date and they may take a decision. But COC is directed to keep the decision in seal cover and not communicate to the Adjudicating Authority.

List this matter '**for Admission (After Notice)**' on **22nd April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Sim/nn